

ITEM NO.3 Court 7 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 537/2021

MANISH M. CHANDI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.61376/2021-GRANT OF INTERIM RELIEF and IA No.61377/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ritwick Dutta, Adv.
Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the Petitioners seeks permission of the Court to withdraw the Writ Petition with liberty to approach the High Court.

Consequently, the Writ Petition is dismissed as withdrawn with liberty as prayed for.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)